

**INDUSTRIAL FINANCE CORPORATION
RULES**

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): I beg to lay on the Table a copy of the Industrial Finance Corporation Rules, 1965, under sub-section (2) of section 42 of the Industrial Finance Corporation Act, 1948.

[Placed in Library, see No. LT-4404/65].

NOTIFICATIONS UNDER KERALA PANCHAYATS ACT ETC.

The Parliamentary Secretary to the Minister of Community Development and Co-operation (Shri Shinde): On behalf of Shri B. S. Murthy I beg to lay on the Table—

(1) a copy each of the following Notifications under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala:—

- (i) S.R.O. 2/64 published in Kerala Gazette dated the 7th January, 1964, containing the Kerala Panchayats (Restrictions and control on powers of entry and inspection) Rules, 1963.
- (ii) S.R.O. 19/64 published in Kerala Gazette dated the 21st January, 1964, containing the Kerala Panchayats (Landing Places, Halting Places and Cart Stands) Rules, 1964.
- (iii) S.R.O. 18/64 published in Kerala Gazette dated the 21st January, 1964, containing the Kerala Panchayats (Nomination of Women by the Panchayat) Rules, 1964.

- (iv) S.R.O. 29/64 published in Kerala Gazette dated the 4th February, 1964, containing the Kerala Panchayats (decision of election disputes) Rules, 1963.
- (v) S.R.O. 140/64 published in Kerala Gazette dated the 5th May, 1964, containing the Kerala Panchayats (Public and Private Markets) Rules, 1964.
- (vi) S.R.O. 139/64 published in Kerala Gazette dated the 5th May, 1964, containing the Kerala Panchayats (Slaughter Houses and Meat Stalls) Rules, 1964.
- (vii) S.R.O. 191/64 published in Kerala Gazette dated the 16th June, 1964, containing the Kerala Panchayats (Authorising of Expenditure) Rules, 1964.
- (viii) S.R.O. 185/64 published in Kerala Gazette dated the 16th June, 1964, containing the Kerala Panchayats (Trial of offences by Magistrates) Rules, 1964.
- (ix) S.R.O. 201/64 published in Kerala Gazette dated the 23rd June, 1964, containing the Kerala Panchayats (Construction and Maintenance of Public and Private Latrines and Removal of Waste and Rubbish from Private Premises) Rules, 1964.
- (x) S.R.O. 195/64 published in Kerala Gazette dated the 23rd June, 1964, containing the Kerala Panchayats (Contributions from persons having control over places of pilgrimage) Rules, 1964.
- (xi) S.R.O. 328/64 published in Kerala Gazette dated the 20th October, 1964, containing the Kerala Panchayats

- (Disposal of unclaimed dead bodies) Rules, 1964.
- (xii) S.R.O. 328/64 published in Kerala Gazette dated the 20th October, 1964, containing the Kerala Panchayats (Spread of Education) Rules, 1964.
- (xiii) S.R.O. 339/64, published in Kerala Gazette dated the 3rd November, 1964, containing the Kerala Panchayats (Duties of Village Officers) Rules, 1964.
- (xiv) S.R.O. 19/65 published in Kerala Gazette dated the 19th January, 1965 containing the Kerala Panchayats (Removal of Encroachments and Imposition and Recovery of Penalties for Unauthorised Occupation) Rules, 1964.
- (xv) S.R.O. 5/64 published in Kerala Gazette dated the 7th January, 1964 making certain amendments to the Kerala Panchayats (Proceedings of Panchayat Meetings and Committees) Rules, 1962.
- (xvi) S.R.O. 40/64 published in Kerala Gazette dated the 18th February, 1964 making certain amendments to the Kerala Panchayats (Devolution and Delegation of President's functions) Rules, 1962.
- (xvii) S.R.O. 46/64 published in Kerala Gazette dated the 25th February, 1964 making a certain amendment to the Kerala Panchayats (Procedure of Action on Illegal Resolutions) Rules, 1962.
- (xviii) S.R.O. 82/64 published in Kerala Gazette dated the 31st March, 1964 making certain amendments to the Kerala Panchayats (Election of Members) Rules, 1962.
- (xix) S.R.O. 69/64, published in Kerala Gazette dated the 24th March, 1964, making a certain amendment to the Kerala Panchayats (Common Institutions) Rules, 1963.
- (xx) S.R.O. 81/64 published in Kerala Gazette dated the 31st March, 1964, making a certain amendment to the Kerala Panchayats (Custody of Records and Grant of Copies of Proceedings of Records) Rules, 1962.
- (xxi) S.R.O. 95/64 published in Kerala Gazette dated 7th April, 1964 making certain amendments to the Kerala Panchayats (Moving of Resolutions at Panchayat Meetings) Rules, 1962.
- (xxii) S.R.O. 94/64 published in Kerala Gazette dated the 7th April, 1964, making a certain amendment to the Kerala Panchayats (Fixing of Strength and Division of Wards) Rules, 1962.
- (xxiii) S.R.O. 93/64 published in Kerala Gazette dated the 7th April, 1964, making a certain amendment to the Kerala Panchayats (Taxation and Appeal) Rules, 1963.
- (xxiv) S.R.O. 170/64 published in Kerala Gazette dated the 2nd June, 1964, making certain amendments to the Kerala Panchayats (Interpellation of President by members) Rules, 1962.
- (xxv) S.R.O. 184/64 published in Kerala Gazette dated the 16th June, 1964, making certain amendments to the Kerala Panchayats (Dis-

qualification of candidates and members) Rules, 1962.

- (xxvi) S.R.O. 211/64 published in Kerala Gazette dated the 7th July, 1964, making a certain amendment to the Kerala Panchayats (Invitation and disposal of tenders for Public Works) Rules, 1963.
- (xxvii) S.R.O. 204/64 published in Kerala Gazette dated the 30th June, 1964, making a certain amendment to the Kerala Panchayats (Licensing of dogs and pigs and disposal of stray dogs and pigs) Rules, 1963.
- (xxviii) S.R.O. 261/64 published in Kerala Gazette dated the 1st September, 1964, making a certain amendment to the Kerala Panchayats (Licensing of Dangerous and Offensive Trades and Factories) Rules, 1963.
- (xxix) S.R.O. 292/64 published in Kerala Gazette dated the 22nd September, 1964, making certain amendments to the Kerala Panchayats (Powers of officers Authorised to hold Enquiries) Rules, 1962.
- (xxx) S.R.O. 289/64 published in Kerala Gazette dated the 15th September, 1964, making a certain amendment to the Kerala Panchayats (Manner of Execution of Public Works) Rules, 1963.
- (xxxi) S.R.O. 310/64 published in Kerala Gazette dated the 6th October, 1964, making certain amendments to the Kerala Panchayats (Audit) Rules, 1963.
- (xxxii) S.R.O. 318/64 published in Kerala Gazette Dated the 13th October, 1964, making certain amendments to the Kerala Panchayats (Consti-

tution of Functional Committees) Rules, 1963.

- (xxxiii) S.R.O. 338/64 published in Kerala Gazette dated the 3rd November, 1964, making certain amendments to the Kerala Panchayats (Building Tax) Rules, 1963.
- (xxxiv) S.R.O. 340/64 published in Kerala Gazette dated the 3rd November, 1964, making a certain amendment to the Kerala Panchayats (Show Tax) Rules, 1962.
- (xxxv) S.R.O. 360/64 published in Kerala Gazette dated the 1st December, 1964, making certain amendments to the Kerala Panchayats (Budget) Rules, 1963.
- (xxxvi) S.R.O. 394/64, published in Kerala Gazette dated the 8th December, 1964, making certain amendments to the Kerala Panchayats (Taxation and Appeal) Rules, 1963.
- (xxxvii) S.R.O. 395/64 published in Kerala Gazette dated the 8th December, 1964, making certain amendments to the Kerala Panchayats (Licensing of Dangerous and Offensive Trades and Factories) Rules, 1963.
- (xxxviii) S.R.O. 11/65 published in Kerala Gazette dated the 12th January, 1965, making a certain amendment to the Kerala Panchayats (Profession Tax) Rules, 1963. [Placed in Library, see No. LT-4405/65].
- (2) a copy of Notification No. S.R.O. 33/65 published in Kerala Gazette dated the 26th January, 1965, containing the Kerala Village Courts Rules, 1964, under sub-section (3) of section 112 of the Kerala Village Courts Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the

Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library, See No. LT-4406/65].

- (3) a statement in pursuance of answers given on the 4th May, 1965, to supplementaries on Starred Question No. 1147, regarding Delhi State Central Cooperative Store. [Placed in Library, see No. LT-4407/65].

CORRIGENDUM TO CERTIFIED ACCOUNTS OF KHADI AND VILLAGE INDUSTRIES COMMISSION

Shri Jaganatha Rao: I beg to lay a Corrigendum to the certified Accounts of the Khadi and Village Industries Commission for the year 1962-63, together with the Audit Report thereon, laid on the Table on the 16th March, 1965. [Placed in Library, See No. LT-4408/65].

NOTIFICATIONS UNDER CUSTOMS ACT

Shri Jaganatha Rao: On behalf of Shri Sahu, I beg to lay on the Table:

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further, amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (i) G.S.R. 575 dated the 17th April, 1965.
(ii) G.S.R. 610 dated the 24th April, 1965.

[Placed in Library, See No. LT-4409/65].

- (2) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 573 dated the 17th April, 1965.
(ii) G.S.R. 574 dated the 17th April, 1965.

- (iii) G.S.R. 592 dated the 15th April, 1965.

- (iv) The Manufacture in Customs Bonds (General) Amendment Rules, 1965, published in Notification No. G.S.R. 611 dated the 24th April, 1965.

- (v) G.S.R. 613 dated the 24th April, 1965.

[Placed in Library, See No. LT-4410/65].

Shri Hari Vishnu Kamath (Hoshangabad): What has happened to Shri B. S. Murthy? Even Deputy Ministers cannot come to the House? Everything by proxy! This is too bad. This is the limit.

13.39½ hrs.

MINUTES OF PARLIAMENTARY COMMITTEES

MINUTES OF ESTIMATES COMMITTEE

Shri A. C. Guha (Barasat): Sir, I beg to lay on the Table a copy each of the following Minutes of Estimates Committee:

(1) Minutes of Sittings of the Estimates Committee relating to the following Reports:

- (i) Sixty-Fifth Report on the Ministry of Railways—North Eastern Railway.
(ii) Sixty-Sixth Report on the Ministry of Labour and Employment—Dock Labour Boards of Calcutta, Madras and Bombay.
(iii) Seventy-first Report on the Ministry of Rehabilitation—Reception, Dispersal and Rehabilitation of New Migrants arriving in India from East Pakistan since 1st January, 1964.
(iv) Seventy-Third Report on the Ministry of Food and Agriculture (Department